

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 355 of 2018 &  
IA Nos. 1721 of 2018 & 502 OF 2019**

**Dated: 8<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**JSW Energy Limited** ..... **Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Aman Anand  
Mr. Aman Dixit

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta for R- 2, 4 &7

**ORDER**

**IA No. 502 of 2019**

*(Application for condonation of delay in filing reply)*

For the reasons set out in the application, 25 days' delay in filing the reply is condoned and reply is taken on record.

The application is disposed of.

**APPEAL No. 355 of 2018 & IA No. 1721 of 2018**

It is represented that pleadings are complete.

List the matter for hearing on **19.08.2019**. Interim order, if any, shall continue till the next date of hearing.

**(S. D. Dubey)**  
**Technical Member**  
*Js/kt*

**(Justice Manjula Chellur)**  
**Chairperson**